

Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 5th May, 1961:

1. The Essential Commodities (Amendment) Bill, 1961.
2. The Criminal Law (Amendment) Bill, 1961.
3. The Coal Mines (Conservation and Safety) Amendment Bill, 1961.
4. The Advocates Bill, 1961.
5. The Salar Jung Museum Bill, 1961.

Sir, I also lay on the Table the Dowry Prohibition Bill, 1961 passed by the Houses of Parliament at a joint sitting and assented to by the President.

12.43 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL, 1961

REPORT OF THE SELECT COMMITTEE

Shri N. R. Gosh (Cooch-Bihar): Sir, I beg to present the Report of the Select Committee on the Bill further to amend the Indian Railway Act, 1890.

EVIDENCE

Shri N. R. Ghosh: Sir, I beg to lay on the Table a copy of the evidence given before the Select Committee on the Indian Railways (Amendment) Bill, 1961.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that the following two Members have resigned their seats in Lok Sabha:—

- (1) **Shri Nibaran Chandra Laskar**, with effect from the 24th May, 1961.
- (2) **Shri T. Sanganna**, with effect from the 21st June, 1961.

12.44 hrs.

EXTRADITION BILL*

The Prime Minister and Minister of External Affairs (**Shri Jawaharlal Nehru**): Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the extradition of fugitive criminals.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to consolidate and amend the law relating to the extradition of fugitive criminals.”

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.45 hrs.

RE: EXPUNCTIONS

Shri Braj Raj Singh (Ferozabad): Sir, may I seek your guidance about rule 380 of the Rules of Procedure? You did not allow me to speak at that time, but I would like to have an interpretation of this rule. Under rule 380 nowhere is it mentioned that the hon. Speaker may direct the Press not to publish a portion of the

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